

**OIL COUNTRY TUBULAR LIMITED**  
(CIN: L26932TG1985PLC005329)  
Regd. Office: "Kamineni", 3rd Floor, King Koti, Hyderabad-500001 (T.G.)

**NOTICE**

Notice is hereby given that pursuant to Regulations 29 and 47 of Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Friday, 27th January, 2023 in Hyderabad, inter alia, to consider and to take on record the Unaudited Financial Results of the Company for the 3rd Quarter ended 31st December, 2022.

**Place: Hyderabad**  
For Oil Country Tubular Limited  
Date: 12th January, 2023  
Sd/- (P S R Swami) Company Secretary

**M. P. PASCHIM KSHETRA VIDYUT VITRAN Co. Ltd.,  
GPH COMPOUND, POLOGROUND, INDORE**  
(Ph. No: 0731-2426111, 2426166, 2426202)  
(Email: - sepurchase06@gmail.com, CIN No-U40109MP2002SGC015121)

**No. MD/WZ/06/PUR/EOI/593** **Indore, dated: 12.01.2023**  
**EXPRESSION OF INTEREST (EOI)**

M.P. Paschim Kshetra Vidyut Vitran Co. Ltd., Indore is a power distribution company in MP having head quarter at Indore intends to procure 704 Nos of HT Smart Meter for New Service Connection & replacement of S&D Meters for MPPKVCL, Indore.

Expression of Interest (EOI) is invited from interested firms having experience in the field of manufacturing of HT Smart consumer meters complying to IS-14697, IS-15959(Part-3) and IS-16444 (Part-2) with latest amendments for MPPKVCL, Indore.

The interested firms are requested to submit their technical proposal indicating their technical capability, appropriate supporting document in respect of the experience in the field of supply of similar type of meters in power DISCOMs, details of job carried out along with relevant technical specification related to the required work, technology, etc. along with their financial capability.

The related information may be downloaded from our website <http://www.mpwz.co.in>. Interested firms are requested to submit their offer duly sealed in duplicate to the CE (Purchase), O/o. MD (WZ), GPH Campus Pologround, Indore, latest by 15:00 Hrs on dated 27.01.2023.

**C.E. (Purchase)**

**FORM B  
PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF VIOM INFRA VENTURES LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Viom Infra Ventures Limited (Formerly known as "Quippo Infrastructure Ltd.") (Originally incorporated as "Quippo Rail Equipment Services Pvt. Ltd.")
2.	Date of incorporation of corporate debtor	06/02/2007
3.	Authority under which corporate debtor is incorporated	ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35203TG2007PLC057400
5.	Address of the registered office and principal office (if any) of corporate debtor	NAC Campus, NAC Road, Cyberabad, Kondapur, (Post), Hyderabad, Telangana - 500084 India Principal Office: Plot No. X-1, 2 & 3, Block EP Sector V, Ground Floor, Salt Lake City Kolkata- 700091 WB
6.	Date of closure of Insolvency Resolution Process	16/11/2022
7.	Liquidation commencement date of corporate debtor	10/01/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Jitendra Lohia, Reg No: IBBI/PA-001/IP-P00170/2017-2018/10339
9.	Address and e-mail of the liquidator, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata - 700020, jilohia@krijainco.com
10.	Address and e-mail to be used for correspondence with the liquidator	Mr. Jitendra Lohia C/o: Klass Insolvency Resolution Professionals Private Limited, 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020, West Bengal, Email: crp.viv@gmail.com 09/02/2023
11.	Last date for submission of claims	09/02/2023

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of liquidation of the Viom Infra Ventures Limited (Formerly known as Quippo Infrastructure Ltd.) on 10th January, 2023.

The stakeholders of Viom Infra Ventures Limited are hereby called upon to submit their claims with proof on or before 09th February, 2023, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Sd/- Jitendra Lohia  
Date: 12/01/2023  
Place: Kolkata  
IBBI Reg. No. IBBI/PA/P00170/2017-18/10339  
AFA No. AA1/10339/02/241223/105309 valid upto 24.12.2023

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF MAESTRIA PAINTS INDIA PRIVATE LIMITED**  
RELEVANT PARTICULARS

1.	Name of corporate debtor	MAESTRIA PAINTS INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/03/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36990TG2018PTC122698
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 6-3-349/15/17, Flat No. 103, DWARAKAPURI COLONY, PUNJAGUTTA, HYDERABAD TG 500082 IN
6.	Insolvency commencement date in respect of corporate debtor	06-01-2023 (Order Pronounced on 06-01-2023 and Received online copy on 10-01-2023)
7.	Estimated date of closure of insolvency resolution process	05-07-2023 (From 06-01-2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Malireddy Ramana Reddy IBBI/PA-003/IP-N-00308/2020-2021/13452
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 202, H.No 8-3-191/155 (16/A) Sai Saurabh Residency, Vengal Rao Nagar Hyderabad -500038, Telangana ramanareddyrcrp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Malireddy Ramana Reddy Flat No 403, Nirmal Tower, Dwarakapuri colony, Beside Sai Baba Temple, Punjagutta, Hyderabad- 500082 ramanareddymaestria@yahoo.com
11.	Last date for submission of claims	23-01-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2.-NA- 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	IBBI website or email to ramanareddymaestria@yahoo.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. MAESTRIA PAINTS INDIA PRIVATE LIMITED on 06.01.2023.

The creditors of M/s. MAESTRIA PAINTS INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Malireddy Ramana Reddy  
Date : 12-01-2023  
Place : Hyderabad  
Regn. No. IBBI/PA-003/IP-N-00308/2020-2021/13452

**"IMPORTANT"**

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**BAJAJ HOUSING FINANCE LIMITED**  
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.  
Branch Office: 2nd Floor, Flat No.203, Office No.3A & 3B, Aditya Trade Center, Above Passport Office, Ameerpet, Hyderabad, Telangana, India-500038.

**Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/ Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become **Non Performing Assets**. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
<b>Branch: HYDERABAD</b> (LAN No. 400DHH63689240 and 400DPT66124966) 1. ANIL PARAPATHI (Borrower) 2) RATNASRI TADIPARTHI (Co-Borrower) Above 1 & 2 are At: Plot No.245/E, B-11, Sanjeevnagar, Sangareddy, Hyderabad-502001.	All that piece and parcel of the Non-agricultural Property described as: D.No.59/1 and 5-100, Nuthalapatti Towers, Flat No.2, 2nd Floor, Block No.1, Opp. to High Land, Vijayawada-502001, East: Corridor, West: Open to Sky, North: Open to Sky, South: Lift/ Staircase.	<b>23rd December 2022</b> Rs.31,05,814/- (Rupees Thirty One Lac Five Thousand Eight Hundred Fourteen Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within **60 days** from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 13.01.2023, Place: HYDERABAD  
Sd/- Authorised Officer, Bajaj Housing Finance Limited

**PHYSICAL POSSESSION NOTICE**

**ICICI Home Finance** Registered office: ICICI Bank Towers, Bandra-Kurla Complex, (Bandra (East), Mumbai- 400051)  
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059  
Branch Office: North Side, 1st floor, Plot No. A 36, 2nd Block, 76-1-4; Lalitha Bhaskar Enterprises, Gandhi Puram-II, Rajamahendravaram, AP- 533103

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Nagendra Vura (Borrower), Nakka Jyothsna Priya (Co-Borrower), LHRJY00001297189.	F1 4 R S N 13200 O 83 1 D No 3-356 Flat No FF 4 Sreeza Plaza Flat No FF4 Do No.5 247 Savthri Nagar Hukumpeta Grampanchayat Rajahmundry East Godavari District Rajahmundry Na Rajahmundry- 533107. Bounded By- North: 36 Ft Site 1, South: 36 Ft Site in Plot No. 10 and 11, East: 73.7 Ft Site in Plot No.26, West: 72.5 Ft Site in Plot No.24./ Date of Possession- 10-Jan-2023	23-10-2021 Rs. 20,90,635/-	Rajahmundry-B
2.	Nagendra Vura (Borrower), Nakka Jyothsna Priya (Co-Borrower), LHRJY00001297191.	3-356 D No 3-356 Flat No FF-4 Sreeza Plaza Flat No FF4 Do No.5 247 Savthri Nagar Hukumpeta Grampanchayat Rajahmundry, East Godavari R S N13200 83/1 Rajahmundry-533107. Bounded By- North: open to Sky, South: open to Sky, East: Entrance and Common Corridor, West: Open to Sky./ Date of Possession- 10-Jan-2023	23-10-2021 Rs. 3,62,406/-	Rajahmundry-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : January 13, 2023  
Place: Rajahmundry  
Authorized Officer  
ICICI Home Finance Company Limited

**BAJAJ HOUSING FINANCE LIMITED**  
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.  
Branch office: 1st Floor, D.No.1/1136-3, HBS Colony, Yemmiganur, Andhra Pradesh-518360

**Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/ Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become **Non Performing Assets**. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
<b>Branch: YEMMIGANUR</b> (LAN No. H4J4HLP0202587) 1. DINESH KUMAR MANGILAL (Borrower) 2. MANGILAL KUMAR PAL (Co-Borrower) Above 1 & 2 are At House No.1/1979-8, Gandhi Nagar, Near SBI Bank, Yemmiganur-518360	All that piece and parcel of the Non-agricultural Property described as: D.No.1/1171-D-1-C, Geeta Nagar, Revenue Ward No.1, Yemmiganur, Kurnool, Andhra Pradesh-518360. East: Road, West: Plot of Rangaya, North: Road, South: Plot of Yallapa.	<b>27th December 2022</b> Rs.26,29,217/- (Rupees Twenty Six Lac Twenty Nine Thousand Two Hundred Seventeen Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within **60 days** from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 13.01.2023, Place: YEMMIGANUR  
Sd/- Authorised Officer, Bajaj Housing Finance Limited

**BAJAJ HOUSING FINANCE LIMITED**  
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.  
Branch Office: Door No.50-81-70/7(9), 1st Floor, Aditya Complex, Seethamapeta, Visakapatnam-530016.

**Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/ Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become **Non Performing Assets**. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
<b>Branch: VAIZAG</b> (LAN No. 408DHH96430495 and 408DLT96688059) 1. SURAPANENI JAYASRI (Borrower) 2. T R KUMAR (Co-Borrower) Above 1 & 2 are At Door No. 31-38-281, Rasalamma Colony Rajeev Nagar, Duvvada, Kurmannapalem, Visakhapatnam-530046.	All that piece and parcel of the Non-agricultural Property described as: All that Site Measuring 199 Sq.yards or 166.389 Sq.mtrs together with Ground Floor RCC plinth area 1152 Sft. and Second Floor RCC Plinth area 420 & Acc Plinth Area 130 Sft of building area bearing Door No. 60-27-116, Property Assessment No. 77748A, Water Assesment No. 20212A situated at Qtr No TRT No. 40 of Industrial Housing Colony area Covered by Survey No. 14 Part of Malkapuram Village within the limits of Greater Visakhapatnam Municipal Corporation. East: TRT-39, West: TRT-41, North: 20 feet wide Road, South: TRT-47.	<b>27th December 2022</b> Rs.48,86,570/- (Rupees Forty Eight Lac Eighty Six Thousand Five Hundred Seventy Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within **60 days** from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 13.01.2023, Place: VISAKHAPATNAM  
Sd/- Authorised Officer, Bajaj Housing Finance Limited

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